

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.13/81 DATED 19.09.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 13/81 dated 19.09.2017 of Norms Committee-II for the year 2017-18 was actually held under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Baljit Singh, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.13/81 dated 19.09.2017 are confirmed by the Members.

1	Case No.: 2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

2	Case No.: 6/21/81-ALC2/2016	Party Name:FRITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00490/AM17/	RLA File :05/23/040/00500/AM12/	Lic.No/Date:0510325848 25.05.2012	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

3	Case No.: 8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 31.10.2017.				

4	Case No.: 57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to M/o Mines for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

5	Case No.: 1/10/81-ALC2/2017	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
	HQ File :01/81/050/00226/AM18/	RLA File :31/83/040/00045/AM15/	Lic.No/Date:3110064405 16.06.2014	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/5 dated 19.09.2017 as under on repeat basis:

1. Import items from Sl. Nos. 1 to 20 shall be of same grade as contained in the export products.
2. Quantities of import items from Sl. No. 1 to 20 may be allowed as 1.04 Kgs./Kg. content in export items at Sl. No. 1 to 20 respectively.
3. Quantities of import items at Sl. No. 21 & 22 may be allowed as applied for being less than 2 % of FOB value of exports.

RA may take suitable consequential action accordingly.

Case No.:32/10/81-ALC2/2014	Party Name: DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
6 HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 31.10.2017
Decision : NC decided to ask the firm to submit the consumption data from Central Excise/Custom Authority for examination of the case.			
The case stands deferred to 31.10.2017.			

Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
7 HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
8 HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

9 Case No.:23/1/81-ALC2/2015	Party Name: AMARTARA PVT. LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
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HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to C&PC for comments. Since, no comments received, C&PC reminded on 11.09.2017. NC decided to await their reply and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:12/13/81- ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:27/13/81- ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to C&PC for comments. Since, no comments received, C&PC reminded on 11.09.2017. NC decided to await their reply and			

defer the case.

The case stands deferred to 31.10.2017.

14	Case No.:9/9/81-ALC2/2016	Party Name: NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00176/AM17/	RLA File :04/24/040/00027/AM16/	Lic.No/Date:0410160773 08.07.2015	Defer Date: 31.10.2017
Decision : NC observed that hard copy of the application not received from the RA, Chennai. NC decided to send a reminder to RA concerned to provide three set of application alongwith relevant documents for consideration of the case.				
The case stands deferred to 31.10.2017.				

15	Case No.:17/7/81-ALC2/2017	Party Name:TRIPLE-S COMPONENTS PVT LTD,	Meet No/Date:13/81- ALC2/2017 19.09.2017	Approved
	HQ File :01/81/050/00160/AM18/	RLA File :07/24/040/00110/AM16/	Lic.No/Date:0710108619 18.08.2015	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/15 dated 19.09.2017 as under :				
- Net weight of export products at Sl. No. 1, 2, 3, 4 & 5 may be specified as 2000 Kgs., 1248 Kgs., 825.6 Kgs., 2043 Kgs. & 1244.9 Kgs., respectively. - Quantity of import item at Sl. No.1 may be allowed as 4362.5 Kgs. as 2.18 Kgs./Kg. content in export item at Sl. No. 1 after taking 50 % recovery from scrap. - Quantity of import item at Sl.No.2 may be allowed as 2260 Kgs. as 1.81 Kgs./Kg. content in export item at Sl. No. 2 after taking 50 % recovery from scrap. - Quantity of import item at Sl.No.3 may be allowed as 848 Kgs. as 1.20 Kgs./Kg. content in export item at Sl. No. 3 after taking 50 % recovery from scrap. - Quantity of import item at Sl.No.5 may be allowed as 1597.5 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 4 after taking 50 % recovery from scrap. - Quantity of import item at Sl.No.8 may be allowed as 1577 Kgs. as 1.31 Kgs./Kg. content in export item at Sl. No. 5 after taking 50 % recovery from scrap. - Weights of 128 Kgs., 162 Kgs., 531 Kgs. , 19 Kgs. & 22 Kgs. may be specified with the quantities of import items at Sl. No. 4, 6, 7, 9 & 10 respectively. - Quantities of import items at Sl. No. 4, 6, 7, 9 & 10 may be allowed on net to net basis. - Import item at Sl. No. 11 may be deleted as no manufacturing activity on this item.				
RA may take suitable consequential action accordingly.				

16	Case No.:26/1/81-ALC2/2017	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00663/AM17/	RLA File :07/24/040/00189/AM16/	Lic.No/Date:0710108704 09.09.2015	Defer Date: 31.10.2017

Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.

The case stands deferred to 31.10.2017.

17	Case No.:37/19/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 31.10.2017
Decision : U NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

18	Case No.:25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

19	Case No.:2/7/81-ALC2/2017	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00145/AM18/	RLA File :34/24/040/00195/AM16/	Lic.No/Date:3410041710 03.12.2015	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

20	Case No.:18/7/81-ALC2/2017	Party Name:TRIPLE-S COMPONENTS PVT LTD,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
	HQ File :01/81/050/00161/AM18/	RLA File :07/24/040/00282/AM16/	Lic.No/Date:0710109268 18.01.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/20 dated 19.09.2017 as under :				
1. Net weight of export products at Sl. No. 1 & 2 may be specified as 7740 Kgs. & 5450				

Kgs., respectively.

2. Quantity of import item at Sl.No.1 may be allowed as 7950 Kgs. as 1.20 Kgs./Kg. content in export item at Sl. No. 1 after taking 50 % recovery from scrap.
3. Quantity of import item at Sl.No.3 may be allowed as 4437.5 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 2 after taking 50 % recovery from scrap.
4. Weights of 1200 Kgs. & 1475 Kgs. may be specified with the quantities of import items at Sl. No. 2 & 4 respectively.
5. Quantities of import items at Sl. No. 2 & 4 may be allowed on net to net basis.

RA may take suitable consequential action accordingly.

Case No.: 6/18/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
HQ File :01/81/050/00357/AM17/	RLA File :13/24/040/00042/AM16/	Lic.No/Date:1310048143 26.02.2016	

Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/21 dated 19.09.2017 as under :

1. Net Weights of export products from Sl. No 1 to 9 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	50224	4	50776	7	34725
2	19695	5	3293	8	846
3	7875	6	5090	9	1670

2. Words "Copper Conductor" may be suffixed with the description of export item at Sl. No. 8.
3. Quantities of import item at Sl. No 1, 3 & 5 viz. Alumimium Ingots may be allowed as 39478 Kgs., 14720 Kgs. & 5409 Kgs. respectively as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 3 respectively.
4. Quantities of import items at Sl. No 2, 4 & 6 viz. XLPE Compound may be allowed as 11694 Kgs., 5377 Kgs. & 2646 Kgs. respectively as 1.05 Kgs./Kg. content in export items at Sl. No. 1 to 3 respectively.
5. Quantities of import items at Sl. No 7 to 10 may be allowed on net to net basis in export item at Sl. No. 4 as claimed by the firm.
6. Quantities of import items at Sl. No 11 to 15 may be allowed on net to net basis in export item at Sl. No. 5 as claimed by the firm.
7. Quantities of import items at Sl. No 16 to 19 may be allowed on net to net basis in export item at Sl. No. 6 as claimed by the firm.
8. Quantity of import items at Sl. No. 20 viz. Alumimium Ingots may be allowed as 23715 Kgs. as 1.01 Kgs./Kg. content in export item at Sl. No. 7.
9. Quantities of import items at Sl. No 21 & 23 viz. XLPE Compound may be allowed as applied for i.e. 8940.7 Kgs. & 31.16 Kgs. respectively as 1.02 Kgs./Kg. content in export items at Sl. No. 7 & 8 respectively as claimed by the firm.
10. Quantity of import item at Sl. No. 22 viz. Copper Rod may be allowed as 591.4 Kgs. as 1.01 Kgs./Kg. content in export item at Sl. No. 8.
11. Quantity of import item at Sl. No 24 viz. PVC as 1.02 Kgs./Kg. content in export item at Sl. No. 8 as claimed by the firm.
12. Quantity of import item at Sl. No. 25 viz. Copper Rod may be allowed as applied for i.e.

1723.9 Kgs. on net to net basis in export item at Sl. No. 9.

RA may take suitable consequential action accordingly.

22	Case No.: 7/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

23	Case No.: 2/25/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date:1310048145 01.03.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

24	Case No.: 6/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

25	Case No.: 8/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

26	Case No.:6/9/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/	Lic.No/Date:0510398071 30.03.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

27	Case No.:31/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

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Case No.: 5/12/81-ALC2/2016	Party Name: L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Approved								
HQ File :01/81/050/00222/AM17/	RLA File :52/24/040/00010/AM17/	Lic.No/Date:5210041897 17.05.2016									
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/28 dated 19.09.2017 as under :											
1. Total Length of Submarine Pipelines at Sl. No. 1 & 2 of export items may be specified as 14672 Meters. 2. Net weight of export items at Sl. No. 1 & 2 may be specified as 2380.962 MT, 1141.452 MT respectively. 3. Thickness of 3LPP coating and coating area in export items at Sl. No. 1 & 2 may be specified as under: <table><tr><th>3LPP Coating thickness</th><th>Coating Area</th></tr><tr><td>2.5 MM</td><td>55.8 Sq. Mtrs.</td></tr><tr><td>3.0 MM</td><td>4755.4 Sq. Mtrs.</td></tr><tr><td>3.5 MM</td><td>8075.2 Sq. Mtrs.</td></tr></table> 4. Thickness of CWC coating in export items at Sl. No. 1 & 2 may be specified as 30 mm to 60 mm . 5. Word “Relevant” may be pre-fixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for on net to net basis. 6. Quantity of import item at Sl. No. 3 may be allowed as 15 Nos. (22.429 MT) on net to net basis. 7. Import items at Sl. No. 4, 11 & 12 may be allowed as applied for. 8. Quantity of import item at Sl. No. 5 viz. Epoxy Powder of relevant grade may be allowed as 1.531 MT as per SIONs C-1290/C-1291 & C-1292. 9. Quantity of import item at Sl. No. 6 viz. Adhesive of relevant grade may be allowed as 3.358 MT as per SIONs C-1290/C-1291 & C-1292.				3LPP Coating thickness	Coating Area	2.5 MM	55.8 Sq. Mtrs.	3.0 MM	4755.4 Sq. Mtrs.	3.5 MM	8075.2 Sq. Mtrs.
3LPP Coating thickness	Coating Area										
2.5 MM	55.8 Sq. Mtrs.										
3.0 MM	4755.4 Sq. Mtrs.										
3.5 MM	8075.2 Sq. Mtrs.										

10. Quantity of import item at Sl. No. 7 viz. Polyethylene(PE) of relevant grade may be allowed as applied for i.e. 41.4 MT taking clue from SIONS C-1290/ C-1291 & C-1292.
11. Quantity of import item at Sl. No. 8 viz. Sintered Powder of relevant grade may be allowed as 1.449 MT inclusive of 5 % wastage.
12. Word "Relevant" may be pre-fixed with the description of import item at Sl. No. 9 and its quantity may be allowed as 487 Nos (36525 Kgs.) inclusive of 3 % wastage.
13. Quantity of import item at Sl. No. 10 viz. Cement may be allowed as 1.05 Kgs./Kg. content in export item.
14. Import items at Sl. No. 13 may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

29	Case No.:15/18/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00366/AM17/	RLA File :02/24/040/00032/AM17/	Lic.No/Date:0210206721 31.05.2016	Defer Date: 31.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 31.10.2017.			

30	Case No.:8/9/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00175/AM17/	RLA File :35/24/040/00007/AM17/	Lic.No/Date:3510044952 03.06.2016	Defer Date: 31.10.2017
	Decision : NC observed that application for the above AA was referred to M/o Mines for comments. NC decided to await their comments and defer the case. The case stands deferred to 31.10.2017.			

31	Case No.:27/18/81-ALC2/2016	Party Name: MAGEBA BRIDGE PRODUCTS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00378/AM17/	RLA File :02/24/040/00048/AM17/	Lic.No/Date:0210206764 17.06.2016	Defer Date: 31.10.2017
	Decision : NC observed that firm was requested to submit information as per DIPP deficiency letter in meeting dated 08.08.2017. NC decided to send a reminder to firm and defer the case. The case stands deferred to 31.10.2017.			

32	Case No.:29/1/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
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HQ File :01/81/050/00666/AM17/	RLA File :11/24/040/00015/AM16/	Lic.No/Date:1110028209 20.06.2016	
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Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/32 dated 19.09.2017 as under :

1. Net weight of export products at Sl. No. 1, 2, 3 & 4 may be specified as 194.6 MT, 80.5 MT, 108.5 MT & 211.4 MT respectively.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 360.52 MT as 1.133 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed on net to net basis.

RA may take suitable consequential action accordingly.

Case No.:30/1/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
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HQ File :01/81/050/00667/AM17/	RLA File :11/24/040/00016/AM16/	Lic.No/Date:1110028210 20.06.2016	
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Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/33 dated 19.09.2017 as under :

1. Net weight of export products at Sl. No. 1 & 2 may be specified as 177 MT, & 54.3 MT respectively.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 126.2 MT as 1.153 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 5 Nos. (507.5 Kgs.) on net to net basis.
4. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for.
5. Import item at Sl. No. 5 may be deleted as requested by the firm vide their letter dated 30.06.2017.
6. Quantities of import items at Sl. No. 6 & 7 may be allowed on net to net basis

RA may take suitable consequential action accordingly.

Case No.:2/12/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
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34 HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Defer Date: 31.10.2017
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Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 31.10.2017.

35 Case No.:12/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:13/81-ALC2/2017	Status: Deferred
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		19.09.2017	
HQ File :01/81/050/00363/AM17/	RLA File :13/24/040/00010/AM17/	Lic.No/Date:1310048301 01.07.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

	Case No.:22/1/81-ALC2/2017	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
36	HQ File :01/81/050/00659/AM17/	RLA File :26/24/040/00011/AM17/	Lic.No/Date:2610012763 14.07.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

	Case No.:18/12/81-ALC2/2016	Party Name:BILCARE LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
37	HQ File :01/81/050/00235/AM17/	RLA File :31/83/040/00010/AM17/	Lic.No/Date:3110066259 20.07.2016	Defer Date: 31.10.2017
Decision: NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 31.10.2017.				

	Case No.:5/1/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
38	HQ File :01/81/050/00642/AM17/	RLA File :31/82/040/00084/AM17/	Lic.No/Date:3110066266 26.07.2016	Defer Date: 31.10.2017
Decision: NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 31.10.2017.				

	Case No.:26/18/81-ALC2/2016	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
39	HQ File :01/81/050/00377/AM17/	RLA File :03/95/040/00294/AM17/	Lic.No/Date:0310806647 27.07.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC				

decided to await their comments and defer the case.

The case stands deferred to 31.10.2017.

Case No.:17/21/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
HQ File :01/81/050/00501/AM17/	RLA File :09/24/040/00686/AM16/	Lic.No/Date:0910064000 29.07.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/40 dated 19.09.2017 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	290	16	400	31	612
2	353	17	460	32	370
3	579	18	340	33	609
4	820	19	1492	34	1940
5	725	20	348	35	1630
6	310	21	1920	36	1385
7	424	22	632	37	430
8	362	23	605	38	610
9	665	24	320	39	640
10	1182	25	372	40	1015
11	1615	26	400	41	1334
12	1090	27	250	42	1020
13	280	28	320	43	1485
14	828	29	758		
15	591	30	2330		

2. Words "300V" may be suffixed with the description of export products at Sl. No. 1, 3, 4, 6, 7, 13, 14, 18 to 25, 27, 28, 33, 36, 40, 42 & 43 .
3. Words "1100V" may be suffixed with the description of export products at Sl. No. 2, 5, 9, 12, 15 to 17, 26, 29, 32, 34, 35 & 37 to 39.
4. Words "500V" may be suffixed with the description of export products at Sl. No. 8, 10, 11, 30, 31 & 41 .
5. Quantities of import items at Sl. No 1, 4, 10, 13, 16, 19, 22, 25, 28, 31, 34, 37, 40, 43, 46, 49, 55, 58, 61, 64, 67, 73, 76, 79, 82, 85, 88, 91, 94, 97, 100, 103, 106, 109, 112, 115, 118, 121, 124 & 127 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed as applied for.
6. Quantities of import items at Sl. No. 52 & 70 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed as 39 Kgs. & 88.6 Kgs. respectively.
7. Quantities of import item (PVC Compound) may be allowed as under:

Sl. No.	Quantity in Kgs.	Sl. No.	Quantity in Kgs.	Sl. No.	Quantity in Kgs.	Sl. No.	Quantity in Kgs.	Sl. No.	Quantity in Kgs.
2	428.38	29	234.3	56	1409.4	83	49.6	110	129.2

5	85.87	32	263.2	59	58.8	86	69.2	113	67.3
8	114.17	35	293.3	62	141	89	364	116	63.7
11	2479.3	38	38.9	65	85.9	92	51.4	119	334.3
14	765.4	41	767.4	68	66.3	95	157.6	122	129
17	41.2	44	438.1	71	392.8	98	75.9	125	341.9
20	54.1	47	56.3	74	55.8	101	261	128	229
23	92.5	50	259.7	77	46.9	104	292.8		
26	210.4	53	389	80	40.6	107	81.5		

8. Quantities of import items at Sl. No. 3, 6, 9, 12, 15, 18, 21, 24, 27, 30, 33, 36, 39, 42, 45, 48, 51, 54, 57, 60, 63, 66, 69, 75, 78, 81, 84, 87, 90, 93, 96, 99, 102, 105, 108, 111, 114, 117, 120, 123 & 129 viz. G.I Wire may be allowed as applied for.
9. Quantities of import items at Sl. No. 72 & 126 viz. G.I Wire may be allowed as 363.6 Kgs. & 214.7 Kgs. respectively.

RA may take suitable consequential action accordingly.

41	Case No.:3/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00576/AM17/	RLA File :02/24/040/00083/AM17/	Lic.No/Date:0210206874 05.08.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

42	Case No.:58/18/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00409/AM17/	RLA File :26/24/040/00015/AM17/	Lic.No/Date:2610012767 17.08.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

43	Case No.:4/18/81-ALC2/2016	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00355/AM17/	RLA File :05/23/040/00239/AM17/	Lic.No/Date:0510399561 24.08.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				

The case stands deferred to 31.10.2017.

Case No.:2/18/81-ALC2/2016	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00353/AM17/	RLA File :04/24/040/00066/AM17/	Lic.No/Date:0410162236 31.08.2016	Defer Date: 31.10.2017
Decision : NC decided to ask the following information from the firm as per DIPP UO 44 No.12/68/2017-TSW/44 dated 19.09.2017 as under : Information submitted by the firm vide their letter dated 08/06/2017 is incomplete and they may be asked to submit the following information: 1. Information in respect of items Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise, in respect of export items at Sl. No. 1, 3, 5, 7 & 9. The case stands deferred to 31.10.2017.			

Case No.:46/18/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
HQ File :01/81/050/00397/AM17/	RLA File :05/24/040/00287/AM17/	Lic.No/Date:0510399656 08.09.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO 45 No.12/68/2017-TSW/45 dated 19.09.2017 as under : 1. Words "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2. 2. Quantity of import item at Sl. No. 1 may be allowed as 72700 Kgs. as 1.01 Kgs./Kg. content in export item. 3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 8000 Kgs. on net to net content basis. RA may take suitable consequential action accordingly.			

Case No.:9/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00360/AM17/	RLA File :10/24/040/00059/AM17/	Lic.No/Date:1010059607 09.09.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 31.10.2017.			

Case No.:13/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
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HQ File :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date:1310048372 09.09.2016	Defer Date: 31.10.2017
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Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 31.10.2017.

Case No.:11/18/81- ALC2/2016	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00362/AM17/	RLA File :08/24/040/00177/AM17/	Lic.No/Date:0810138679 16.09.2016	Defer Date: 31.10.2017

Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 31.10.2017.

Case No.:34/18/81- ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00385/AM17/	RLA File :03/95/040/00465/AM17/	Lic.No/Date:0310807899 19.09.2016	Defer Date: 31.10.2017

Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 31.10.2017.

Case No.:42/18/81- ALC2/2016	Party Name:REEP INDUSTRIES PVT.LTD.	Meet No/Date:13/81- ALC2/2017 19.09.2017	Approved
HQ File :01/81/050/00393/AM17/	RLA File :04/24/040/00104/AM17/	Lic.No/Date:0410162287 20.09.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/50 dated 19.09.2017 as under :

1. Net weight of 88.561 MT may be specified with the quantity of export product.
2. Quantities of import items at Sl. No. 1 to 3 may be allowed as 1.03 Kgs./Kg. content in export item.
3. Quantities of import items at Sl. No. 4 & 5 may be allowed as 1.02 Kgs./Kg. content in export item.

RA may take suitable consequential action accordingly.

Case No.:36/18/81- ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:13/81- ALC2/2017	Status: Deferred
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		19.09.2017	
HQ File :01/81/050/00387/AM17/	RLA File :03/95/040/00447/AM17/	Lic.No/Date:0310808074 26.09.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:4/15/81-ALC2/2016	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
HQ File 52 :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	Defer Date: 31.10.2017
Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			
The case stands deferred to 31.10.2017.			

Case No.:3/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
HQ File 53 :01/81/050/00487/AM17/	RLA File :10/24/040/00064/AM17/	Lic.No/Date:1010059623 05.10.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:4/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
HQ File 54 :01/81/050/00488/AM17/	RLA File :10/24/040/00065/AM17/	Lic.No/Date:1010059624 05.10.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:20/18/81- ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
HQ File 55 :01/81/050/00371/AM17/	RLA File :13/24/040/00027/AM17/	Lic.No/Date:1310048421 18.10.2016	Defer Date: 31.10.2017

Decision : NC observed that hard copy of the application not received from the RA, Jaipur. NC decided to remind the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.

The case stands deferred to 31.10.2017.

56	Case No.: 10/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00361/AM17/	RLA File :10/24/040/00067/AM17/	Lic.No/Date:1010059636 25.10.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

57	Case No.: 64/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00415/AM17/	RLA File :10/24/040/00068/AM17/	Lic.No/Date:1010059638 25.10.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

58	Case No.: 14/18/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00365/AM17/	RLA File :05/23/040/00353/AM17/	Lic.No/Date:0510400322 28.10.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

59	Case No.: 22/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00595/AM17/	RLA File :02/24/040/00149/AM17/	Lic.No/Date:0210207115 02.11.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

Case No.:12/21/81-ALC2/2016	Party Name:STERLING EXPORTS	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File 60 :01/81/050/00496/AM17/	RLA File :05/24/040/00359/AM17/	Lic.No/Date:0510400488 25.11.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:8/24/81-ALC2/2016	Party Name:ASHOKA EXPORTS,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File 61 :01/81/050/00581/AM17/	RLA File :29/24/040/00004/AM17/	Lic.No/Date:2910025272 21.12.2016	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:21/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File 62 :01/81/050/00594/AM17/	RLA File :02/24/040/00192/AM17/	Lic.No/Date:0210207229 03.01.2017	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:20/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File 63 :01/81/050/00593/AM17/	RLA File :02/24/040/00207/AM17/	Lic.No/Date:0210207257 17.01.2017	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:21/4/81-ALC2/2017	Party Name:SHERA METAL PVT.LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File 64	RLA File	Lic.No/Date:1310048530	Defer Date:

:01/81/050/00100/AM18/	:13/24/040/00046/AM17/	18.01.2017	31.10.2017
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Decision : NC observed that hard copy of the application not received from the RA, Jaipur. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.

The case stands deferred to 31.10.2017.

65	Case No.:19/24/81-ALC2/2016	Party Name:KRITIKA WIRES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00592/AM17/	RLA File :02/24/040/00056/AM16/	Lic.No/Date:0210207274 24.01.2017	Defer Date: 31.10.2017
Decision : NC observed that reply of the firm has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

66	Case No.:13/1/81-ALC2/2017	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
	HQ File :01/81/050/00650/AM17/	RLA File :22/24/040/00099/AM17/	Lic.No/Date:2210015646 06.02.2017	
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide their UO No.TSWB 3(59)/2017 dated 18.09.2017 (copy enclosed).				
RA may take suitable consequential action accordingly.				

67	Case No.:6/1/81-ALC2/2017	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00643/AM17/	RLA File :05/23/040/00514/AM17/	Lic.No/Date:0510401631 14.02.2017	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

68	Case No.:10/1/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00647/AM17/	RLA File :10/24/040/00104/AM17/	Lic.No/Date:1010059721 15.02.2017	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				

The case stands deferred to 31.10.2017.

69	Case No.:21/1/81-ALC2/2017	Party Name:RSI SWITCHGEAR PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00658/AM17/	RLA File :13/24/040/00050/AM17/	Lic.No/Date:1310048563 17.02.2017	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

70	Case No.:1/4/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00080/AM18/	RLA File :31/83/040/00157/AM17/	Lic.No/Date:3110066596 17.02.2017	Defer Date: 31.10.2017
Decision : NC decided to ask the following information from the firm as per DIPP (Chemical Division) U.O. No.7/58/2017-TSW/129 dated 18.08.2017 (Copy enclosed).				
The case stands deferred to 31.10.2017.				

71	Case No.:2/4/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00081/AM18/	RLA File :31/83/040/00160/AM17/	Lic.No/Date:3110066593 17.02.2017	Defer Date: 31.10.2017
Decision : NC decided to ask the following information from the firm as per DIPP (Chemical Division) U.O. No.7/58/2017-TSW/130 dated 18.08.2017 (Copy enclosed).				
The case stands deferred to 31.10.2017.				

72	Case No.:24/1/81-ALC2/2017	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00661/AM17/	RLA File :05/24/040/00552/AM17/	Lic.No/Date:0510401741 21.02.2017	Defer Date: 31.10.2017
Decision : NC observed that firm has not given reply to DIPP deficiency letter but have requested for ratification of above AA as per their earlier advance authorization approved in the year 2013. NC decided to ask the firm to submit the reply of the DIPP deficiency letter and defer the case.				
The case stands deferred to 31.10.2017.				

73	Case No.:17/1/81-	Party Name:METAL	Meet No/Date:13/81-	Approved
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ALC2/2017	ENGINEERING & TREATMENT CO. PVT. LTD.,	ALC2/2017 19.09.2017	
HQ File :01/81/050/00654/AM17/	RLA File :02/24/040/00230/AM17/	Lic.No/Date:0210207414 27.02.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/73 dated 19.09.2017 as under :			
- Quantities of import items at Sl. No. 1 to 6 may be allowed on net to net basis with accountability clause. - Word “Relevant” may be prefixed with the description of import item at Sl. No.7 and its quantity may be allowed as 1.02 Kgs./Kg. content in export item.			
RA may take suitable consequential action accordingly.			

74	Case No.:20/4/81-ALC2/2017	Party Name:JAINSON CABLES INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00099/AM18/	RLA File :08/24/040/00480/AM17/	Lic.No/Date:0810139926 21.03.2017	Defer Date: 31.10.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017 for seeking certain information. A reminder dated 22.08.2017 is also sent to them. NC decided to await reply and defer the case.			
	The case stands deferred to 31.10.2017.			

75	Case No.:6/4/81-ALC2/2017	Party Name:JINDAL SAW LTD	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
	HQ File :01/81/050/00085/AM18/	RLA File :05/23/040/00597/AM17/	Lic.No/Date:0510402081 28.03.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/75 dated 19.09.2017 as under :			
	- Quantity of export item may also be specified as under in addition to their weights. - OD 114.3 mm x 7.90 mm WThk – qty 866000 mtrs., - OD 89 mm x 7.60 mm WThk – qty 77500 mtrs, - OD 60.3 mm x 7.90 mm WThk– qty 324000 mtrs., - Following may be suffixed with the description of export item “ Thickness of 3LPE Coating: 2.5 mm, Coating area : 394148 Square meters”. - Total net weight of export item may be modified as 23285 MT containing 22149.72 MT of steel. - Word “ of relevant grade ” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 26579.6 MT as 1.20 MT/MT content in the export item taking clue from SION C-797. - Import item at Sl. No. 2(Steel Shots & Grits) may be allowed as applied for.			

6. Import items at Sl. No. 3, 4 & 5 may be allowed of "relevant grade" as contained in the export item.
7. Quantity of import item at Sl. No. 3 viz. Epoxy Powder of relevant Grade may be allowed as 46.903 MT taking clue from SION C-1290.
8. Quantity of import item at Sl. No. 4 viz. Adhesive of relevant grade may be allowed as 102.872 MT taking clue from SION C-1290.
9. Quantity of import item at Sl. No. 5 viz. Polyethylene (PE) or relevant grade may be allowed as applied for i.e. 910 MT taking clue C-1290.
10. Import items at Sl. No. 6 (Masking Tape) may be allowed as applied for.

RA may take suitable consequential action accordingly.

76	Case No.:12/4/81-ALC2/2017	Party Name:VINEY CORPORATION LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00091/AM18/	RLA File :05/24/040/00642/AM17/	Lic.No/Date:0510402093 30.03.2017	Defer Date: 31.10.2017
	Decision: NC observed that MeitY deficiency letter No.17(34)/2017-IPHW dated 21.08.2017 sent to firm to furnish the complete information or depute any representative for discussion. NC decided to await their reply and defer the case.			
	The case stands deferred to 31.10.2017.			

77	Case No.:9/4/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00088/AM18/	RLA File :05/24/040/00665/AM17/	Lic.No/Date:0510402139 03.04.2017	Defer Date: 31.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 31.10.2017.			

78	Case No.:7/4/81-ALC2/2017	Party Name:REEP INDUSTRIES PVT.LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
	HQ File :01/81/050/00086/AM18/	RLA File :04/24/040/00231/AM17/	Lic.No/Date:0410162971 10.04.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/78 dated 19.09.2017 as under :			
	1. Quantities of import items at Sl. No. 1 to 6 may be allowed as 1.02 Mtr./mtr. content in export items.			
	RA may take suitable consequential action accordingly.			

Case No.:13/4/81-ALC2/2017	Party Name:ADINATH EXTRUSION PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
HQ File :01/81/050/00092/AM18/	RLA File :24/24/040/00028/AM17/	Lic.No/Date:2410042176 17.04.2017	
79 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/79 dated 19.09.2017 as under :			
1. Quantity of import item may be allowed as 48182 Kgs. as 1.06 Kgs./Kg. content in export item taking clue from SIONs C-1575 & C-1627.			
RA may take suitable consequential action accordingly.			

Case No.:14/4/81-ALC2/2017	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00093/AM18/	RLA File :07/24/040/00009/AM18/	Lic.No/Date:0710111423 19.04.2017	Defer Date: 31.10.2017
80 Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017 seeking certain information. A reminder dated 22.08.2017 was also sent to them. NC decided to await reply and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:11/4/81-ALC2/2017	Party Name:KSE ELECTRICALS PVT.LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00090/AM18/	RLA File :02/24/040/00011/AM18/	Lic.No/Date:0210207536 20.04.2017	Defer Date: 31.10.2017
81 Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017 seeking certain information. A reminder dated 22.08.2017 was also sent to them. NC decided to await reply and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:11/7/81-ALC2/2017	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
HQ File :01/81/050/00154/AM18/	RLA File :05/24/040/00035/AM18/	Lic.No/Date:0510402446 04.05.2017	
82 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/82 dated 19.09.2017 as under :			
1. 3LPE coating thickness of "2 mm" may be specified in the description of export item at Sl. No. 1. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its			

quantity may be allowed as applied for i.e. 6939 MT as 1.05 MT/MT content in the export item at Sl. No.1 taking clue from SION C-1289.

3. Quantities of import items from Sl. No.2, 3 & 4 may be allowed as applied for i.e. 14777 Kgs, 32411 Kgs & 314173 Kgs. respectively as per SION at Sl. No. C- 1289.
4. Quantity of import item at Sl. No. 5 may be allowed upto 2 % of FOB value of exports.
5. Word "Relevant" may be prefixed with the description of import item at Sl. No. 6 and its quantity may be allowed as applied for i.e. 231 MT as 1.05 MT/MT content in the export item at Sl. No. 2 taking clue from SION C-593.

RA may take suitable consequential action accordingly.

Case No.:11/10/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
83 HQ File :01/81/050/00236/AM18/	RLA File :56/24/040/00009/AM18/	Lic.No/Date:5610005138 11.05.2017	Defer Date: 31.10.2017
Decision : NC observed that MOS deficiency letter sent to firm on 22.08.2017 seeking certain information. NC decided to send a reminder and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:18/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
84 HQ File :01/81/050/00273/AM18/	RLA File :03/95/040/00111/AM18/	Lic.No/Date:0310813248 12.05.2017	Defer Date: 31.10.2017
Decision : NC decided to ask the following information from the firm as per DIPP UO No.12/68/2017-TSW/84 dated 19.09.2017 as under :			
1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format. 2. Area of export item & import item. 3. Thickness of import item.			
The case stands deferred to 31.10.2017.			

Case No.:14/7/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
85 HQ File :01/81/050/00157/AM18/	RLA File :02/24/040/00030/AM18/	Lic.No/Date:0210207604 18.05.2017	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 31.10.2017.			

86 Case No.:12/10/81-	Party Name:NATIONAL	Meet No/Date:13/81-	Status:
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ALC2/2017	STEEL AND AGRO INDUSTRIES LTD.,	ALC2/2017 19.09.2017	Deferred
HQ File :01/81/050/00237/AM18/	RLA File :56/24/040/00010/AM18/	Lic.No/Date:5610005140 18.05.2017	Defer Date: 31.10.2017
Decision : NC observed that MOS deficiency letter sent to firm on 22.08.2017 seeking certain information. NC decided to send a reminder and defer the case.			
The case stands deferred to 31.10.2017.			

Case No.:19/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00274/AM18/	RLA File :03/95/040/00157/AM18/	Lic.No/Date:0310813559 25.05.2017	Defer Date: 31.10.2017
Decision : NC decided to ask the following information from the firm as per DIPP UO No. 12/68/2017-TSW/87 dated 19.09.2017 as under :.			
1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format. 2. Area of export item & import item. 3. Thickness of import item.			
The case stands deferred to 31.10.2017.			

Case No.:6/7/81-ALC2/2017	Party Name: DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Closed
88	HQ File :01/81/050/00149/AM18/	RLA File :03/94/040/00178/AM18/	Lic.No/Date:0310813611 29.05.2017
Decision : NC notated that RA, Mumbai vide their Letter No.03/94/040/00178/AM18 dated 29.5.2017 ;has issued above AA on Net to Net Basis. Accordingly, NC decided to close the case.			
RA may take suitable consequential action accordingly.			

Case No.:15/12/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
89	HQ File :01/81/050/00270/AM18/	RLA File :31/83/040/00034/AM18/	Lic.No/Date:3110066775 07.06.2017
Decision : NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 31.10.2017.			

90	Case No.:20/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:13/81-ALC2/2017	Status: Deferred
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		19.09.2017	
HQ File :01/81/050/00275/AM18/	RLA File :03/95/040/00193/AM18/	Lic.No/Date:0310813869 08.06.2017	Defer Date: 31.10.2017
Decision : NC decided to ask the following information from the firm as per DIPP UO No.12/68/2017-TSW/90 dated 19.09.2017 as under : 1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format. 2. Area of export item & import item. 3. Thickness of import item. The case stands deferred to 31.10.2017.			

Case No.:10/10/81-ALC2/2017	Party Name:CHIRAG INTERNATIONAL	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
HQ File :01/81/050/00235/AM18/	RLA File :30/24/040/00004/AM18/	Lic.No/Date:3010104053 12.06.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/91 dated 19.09.2017 as under : 1. Word "Relevant" may be pre-fixed with the description of import item and its quantity may be allowed as 879.572 MT as 1.056 Kgs./Kg. content in export item at Sl. No. 1 and 1.25 Kgs. /Kg. content in export item at Sl. No. 2 taking clue from SIONs C-654 & C-570 respectively. RA may take suitable consequential action accordingly.			

Case No.:8/10/81-ALC2/2017	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
HQ File :01/81/050/00233/AM18/	RLA File :04/24/040/00046/AM18/	Lic.No/Date:0410163233 14.06.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/92 dated 19.09.2017 as under : 1. Quantity of import item at Sl No.1 may be allowed as 12790 kgs taking clue from Engineering Table 4 & 5. RA may take suitable consequential action accordingly.			

Case No.:9/10/81-ALC2/2017	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00234/AM18/	RLA File :31/83/040/00042/AM18/	Lic.No/Date:3110066784 15.06.2017	Defer Date: 31.10.2017
Decision : NC decided to ask the following information in respect of Sl. No. 4 & 11 of Standard			

Deficiency Format from the firm as per advise representative DIPP present in the meeting.

The case stands deferred to 31.10.2017.

Case No.:17/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00272/AM18/	RLA File :03/95/040/00238/AM18/	Lic.No/Date:0310814089 19.06.2017	Defer Date: 31.10.2017
94 Decision : NC decided to ask the following information from the firm as per DIPP UO No.12/68/2017-TSW/94 dated 19.09.2017 as under : 1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format. 2. Area of export item & import item. 3. Thickness of import item. The case stands deferred to 31.10.2017.			

Case No.:13/10/81-ALC2/2017	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00238/AM18/	RLA File :04/24/040/00022/AM18/	Lic.No/Date:0410163279 27.06.2017	Defer Date: 31.10.2017
95 Decision : NC observed that hard copy of the application not received from the RA, Chennai. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 31.10.2017.			

Case No.:23/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00278/AM18/	RLA File :03/95/040/00268/AM18/	Lic.No/Date:0310814293 28.06.2017	Defer Date: 31.10.2017
96 Decision : NC decided to ask the following information from the firm as per DIPP UO No.12/68/2017-TSW/96 dated 19.09.2017 as under : 1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Use of import items at Sl. No. 3 & 6 to 13 and detailed calculations/basis for their quantities. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form			

The case stands deferred to 31.10.2017.

Case No.:24/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00279/AM18/	RLA File :03/95/040/00041/AM18/	Lic.No/Date:0310814274 28.06.2017	Defer Date: 31.10.2017
Decision : NC decided to ask the following information from the firm as per DIPP UO No.12/68/2017-TSW/97 dated 19.09.2017 as under :			
97	1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Use of import items at Sl. No. 2 to 10 and detailed calculations/basis for their quantities. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form		
The case stands deferred to 31.10.2017.			

Case No.: 26/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00281/AM18/	RLA File :03/95/040/00138/AM18/	Lic.No/Date:0310814294 28.06.2017	Defer Date: 31.10.2017
Decision : NC decided to ask the following information from the firm as per DIPP UO No.12/68/2017-TSW/98 dated 19.09.2017 as under :			
98	1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Use of import items at Sl. No. 3 & 9 to 16 and detailed calculations/basis for their quantities. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form		
The case stands deferred to 31.10.2017.			

Case No.: 27/12/81-ALC2/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 13/81-ALC2/2017 19.09.2017	Status: Deferred
99 HQ File :01/81/050/00282/AM18/	RLA File :03/95/040/00163/AM18/	Lic.No/Date:0310814303 28.06.2017	Defer Date: 31.10.2017
Decision : NC decided to ask the following information as per DIPP UO No.12/68/2017-TSW/99			

dated 19.09.2017 as under :

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Use of import items at Sl. No. 2 & 5 to 12 and detailed calculations/basis for their quantities.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 31.10.2017.

Case No.:25/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00280/AM18/	RLA File :03/95/040/00284/AM18/	Lic.No/Date:0310814467 05.07.2017	Defer Date: 31.10.2017

Decision : NC decided to ask the following information from the firm as per DIPP UO No.12/68/2017-TSW/100 dated 19.09.2017 as under :

- 100
1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
 2. Use of import items at Sl. No. 3 & 9 to 16 and detailed calculations/basis for their quantities.
 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
 4. Net weight per KM of each Cable
 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
 6. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 31.10.2017.

Case No.:28/12/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
HQ File :01/81/050/00283/AM18/	RLA File :03/95/040/00026/AM18/	Lic.No/Date:0310814496 06.07.2017	Defer Date: 31.10.2017

101 **Decision :** NC decided to ask the following information from the firm as per DIPP UO No.12/68/2017-TSW/101 dated 19.09.2017 as under :

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
2. Net weight per KM of each export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product

The case stands deferred to 31.10.2017.

Case No.:3/10/81-ALC2/2017	Party Name:RATNAMANI METALS AND TUBES LTD	Meet No/Date:13/81-ALC2/2017 19.09.2017	Approved
HQ File :01/81/050/00228/AM18/	RLA File :08/24/040/00095/AM18/	Lic.No/Date:0810140611 07.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/102 dated 19.09.2017 as under :			
1. Net weights of export items a Sl. No. 1, 2 & 3 may be modified as 24583.8 MT, 222.92 MT & 853.22 MT respectively. 2. Words “ of relevant grade & thickness 6.30 mm to 10 mm” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 24649.05 MT as 1.05 Kgs./Kg. content in the export item at Sl. No 1 as per SION C-1291. 3. Quantity of import items at Sl. No. 2, 7 & 8 may be allowed as applied for taking clue from SION C-593. 4. Quantity of import item at Sl. No. 3 may be allowed as applied as per SION C-1291. 5. Quantities of import items from Sl. No.4, 5& 6 may be allowed as 36642 Kgs., 80366.5 Kgs & 1028445 Kgs. respectively as per SION at Sl. No. C- 1291. 102 6. Words “ of relevant grade & thickness 6.30 mm & 10 mm” may be suffixed with the description of Import item at Sl. No. 9 and its quantity may be allowed as applied for i.e. 223.186 MT as 1.05 Kgs./Kg. content in the export item at Sl. No 2 as per SION C-1291. 7. Quantity of import items at Sl. No. 10, 15 & 16 may be allowed as applied for taking clue from SION C-593. 8. Quantity of import item at Sl. No. 11 may be allowed as applied as per SION C-1291. 9. Quantities of import items from Sl. No.12, 13 & 14 may be allowed as 342.5 Kgs., 751.1 Kgs & 9612.2 Kgs. respectively as per SION at Sl. No. C- 1291. 10. Words “ of relevant grade & thickness 3.50 mm, 4.0 mm & 4.50 mm” may be suffixed with the description of Import item at Sl. No. 17 and its quantity may be allowed as 802.345 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3 as per SION C-1291. 11. Quantities of import items from Sl. No.18, 19 & 20 may be allowed as 2944.9 Kgs., 6485.98 Kgs & 82655 Kgs. respectively as per SION at Sl. No. C- 1291 12. Quantity of import items at Sl. No. 21 & 22 may be allowed as applied for taking clue from SION C-593. 13. Words “ of relevant grade & thickness 5 mm, 6 mm & 8 mm” may be suffixed with the description of Import item at Sl. No. 23 and its quantity may be allowed as 32.884 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 4 as per SION C-593.			
RA may take suitable consequential action accordingly.			

Case No.:16/12/81-ALC2/2017	Party Name:HI-TECH RADIATORS PVT.LTD.,	Meet No/Date:13/81-ALC2/2017 19.09.2017	Status: Deferred
103 HQ File :01/81/050/00271/AM18/	RLA File :03/94/040/00239/AM18/	Lic.No/Date:0310814523 10.07.2017	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to DHI for comments. NC			

decided to await their reply and defer the case.

The case stands deferred to 31.10.2017.

104	Case No.: 4/10/81- ALC2/2017	Party Name:BEKAERT MUKAND WIRE INDUSTRIES PVT. LTD.	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00229/AM18/	RLA File :31/83/040/00031/AM18/	Lic.No/Date:3110066811 12.07.2017	Defer Date: 31.10.2017
Decision : NC observed that reply of the firm.to DIPP Deficiency Letter sent on 22.8.2017 received and being sent to DIPP for comments. NC decided to defer the case.				
The case stands deferred to 31.10.2017.				

105	Case No.: 21/12/81- ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:13/81- ALC2/2017 19.09.2017	Status: Deferred
	HQ File :01/81/050/00276/AM18/	RLA File :03/95/040/00325/AM18/	Lic.No/Date:0310814663 18.07.2017	Defer Date: 31.10.2017
Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 31.10.2017.				

106	Case No.: 22/12/81- ALC2/2017	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:13/81- ALC2/2017 19.09.2017	Approved
	HQ File :01/81/050/00277/AM18/	RLA File :03/95/040/00076/AM18/	Lic.No/Date:0310814866 27.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/106 dated 19.09.2017 as under :				
1. Quantity of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 287.85 MT and 15.15 MT respectively as 1.01 Kgs./Kg. content in export item.				
RA may take suitable consequential action accordingly.				

OFFLINE AGENDA FOR MEETING NO. 13/81 DATED 19.09.2017

107

Case No. AR- 171	M/S. SAKSHI IMPEX, LUDHIANA
Meeting No. 13/81	HQ File No. 01/81/162/706/AM13/PRC/DES-II/
Dated:- 19.09.2017	Noida SEZ File No. 12-398/2007-100%EOU/

Subject:-	Fixation of SION under 100% EOU.
Decision :NC observed that C&PC Deficiency Letter sent on 18.8.2015 followed by reminder dated 12.9.2017. NC decided to await their reply and defer the case.	
The case stands deferred to 31.10.2017.	

108

Case No. AR- 172	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED
Meeting No. 13/81	HQ File No. 01/81/50/194/AM14/DES.II
Dated:- 19.09.2017	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.
Decision :NC decided to ask the firm to provide the classification of electrical motor as stated by the firm in point (6) of their letter dated 05.11.2016 vis-a-vis HS code in Export product column. The case stands deferred to 19.09.2017.	
The case stands deferred to 31.10.2017.	

109

Case No. AR- 173	M/S. CROMPTON GREAVES LIMITED
Meeting No. 13/81	HQ File No. 01/86/050/000323/AM14
Dated:- 19.09.2017	RA File No. 03/94/040/00758/AM13
Subject:-	Ratification of Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.
Decision : NC observed that DHI Deficiency Letter sent on 3.05.2017 followed by reminder dated 16.06.2017. NC decided to await their reply and defer the case.	
The case stands deferred to 31.10.2017.	

110

Case No. AR- 174	M/S. TRIDENT TOOLS LIMITED
Meeting No. 13/81	HQ File No. 01/81/050/00270/AM14/
Dated:- 19.09.2017	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.
Decision :NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.10.2017.	

111

Case No. AR- 175	M/S. B.R. INDUSTRIES LIMITED
Meeting No. 13/81	HQ File No. 01/81/050/00372/AM13/DES-II
Dated:- 19.09.2017	RA File No. 05/23/040/00309/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012.
Decision : NC observed that DHI deficiency letter dated 16.06.2017 followed with reminder dated 31.07.2017 was sent to firm. Since, no reply was received from the company despite reminder, the Norms Committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.	

RA may take suitable consequential action accordingly.

112

Case No. AR- 176	M/S.COMET EXPORTS
Meeting No. 13/81	HQ File No: 01/81/050/00376/AM13/DES.II/
Dated:- 19.09.2017	RLA File No: 29/24/040/00006/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 2910018933 dated 29.10.2012.
Decision : NC decided to ask the information from the firm as per DIPP TSW UO No.7/378/2017-TSW dated 08.09.2017 (Copy enclosed).	
The case stands deferred to 31.10.2017.	

113

Case No. AR- 177	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 13/81	HQ File : 01/81/050/00326/AM16/DES.II/
Dated:- 19.09.2017	RLA File :06/24/040/00024/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0610038228 dated 22.09.2015.
Decision : NC observed that applicant has not submitted calculations as sought by DHI vide their letter dated 14.08.2017. NC decided to wait for reply of the firm and defer the case.	
The case stands deferred to 31.10.2017.	

114

Case No. AR- 178	M/S. MODERN INDIA CON-CAST LIMITED, KOLKATA
Meeting No. 13/81	HQ File : 01/80/050/00117/AM16/DES.II
Dated:- 19.09.2017	Falta SEZ File : 2(1)/M-23/2008/
Subject:	Fixation of ad-hoc norms under 100% EOU.
Decision :NC observed that comments offered by MOS vide UO No.2(16)/2014-TW dated 13.04.2017 is under examination and defer the case.	
The case stands deferred to 31.10.2017.	

115

Case No. AR- 179	M/S. SHIVALIK BIMETAL CONTROLS LIMITED
Meeting No. 13/81	HQ File : 01/81/050/00172/AM17/DES.II
Dated:- 19.09.2017	RLA File : 05/24/040/00111/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510398765 dated 09.06.2016.
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 31.10.2017.	

116

Case No. AR- 180	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 13/81	HQ File No: 01/81/50/0157/AM10/DES.II

Dated:- 19.09.2017	RLA File No: 05/23/040/00023/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510248276 dated 25.08.2009.
Decision : NC observed that reply of the firm has been received and same is being forwarded to DIPP for comments. Accordingly, NC decided to defer the case to 31.10.2017.	

117

Case No. AR- 181	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 13/81	HQ File No: 01/81/50/0266/AM10/DES.II
Dated:- 19.09.2017	RLA File No: 05/23/040/00070/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510250680 dated 12.10.2009.
Decision : NC observed that reply of the firm has been received and same is being forwarded to DIPP for comments. Accordingly, NC decided to defer the case to 31.10.2017.	

118

Case No. AR- 182	M/S. INOX INDIA PRIVATE LIMITED
Meeting No. 13/81	HQ File No: 1/81/162/261/AM17/DES-II/
Dated:- 19.09.2017	KASEZ File No: 100%EOU/II/10044/
Subject:	Modification of SIONs, C-1958 & C-704 i.e. norms for disposable cylinders
Decision : NC observed that case is under examination and NC decided to defer the case.	
The case stands deferred to 31.10.2017.	

119

Case No. AR- 183	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00347/AM11/DES.II
Dated:- 19.09.2017	RLA File No: 05/23/040/00205/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510277227 dated 18.11.2010.
Decision : NC observed that DIPP deficiency letter dated 21.7.2017 followed with reminder dated 04.09.2017 was sent to firm. NC decided to await for reply and defer the case.	
The case stands deferred to 31.10.2017.	

120

Case No. AR- 184	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00389/AM11/DES.II
Dated:- 19.09.2017	RLA File No: 05/23/040/00114/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510269360 dated 29.07.2010.
Decision : NC observed that DIPP deficiency letter dated 21.7.2017 followed with reminder dated 04.09.2017 was sent to firm. NC decided to await for reply and defer the case.	
The case stands deferred to 31.10.2017.	

121

Case No. AR- 185	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
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Meeting No. 13/81	HQ File No: 01/81/50/0566/AM10/DES.II
Dated:- 19.09.2017	RLA File No: 05/23/50/0159/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510256336 dated 14.01.2010.
Decision : NC observed that DIPP deficiency letter dated 21.7.2017 followed with reminder dated 04.09.2017 was sent to firm. NC decided to await for reply and defer the case.	
The case stands deferred to 31.10.2017.	

122

Case No. AR- 188	M/S. KIRAN UDYOG
Meeting No. 13/81	HQ File No: 01/81/050/00172/AM14/DES-II/
Dated:- 19.09.2017	RLA File No: 09/24/040/00037/AM14/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910055892 dated 01.05.2013.
Decision: NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 31.10.2017.	

123

Case No. AR- 190	M/S. APAR INDUSTRIES LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00069/AM17/DES-II/
Dated:- 19.09.2017	RLA File No: 03/94/040/00825/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310801817 dated 15.01.2016.
Decision: NC decided to modify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/190-A/R dated 19.09.2017 as under :	
As exports were made prior to ratification of norms by the Norms Committee and content of "Copper" has been indicated in Shipping Bills , for the purpose of redemption, description of export items at Sl. No. 9 to 14 may be restored as per Advance Authorization.	
RA may take suitable consequential action accordingly.	

124

Case No. AR- 191	M/S. DIAMOND POWER INFRASTRUCTURE LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00559/AM17/DES-II/
Dated:- 19.09.2017	RLA File No: 34/24/040/00189/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 3410042568 dated 30.09.2016.
Decision: NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/191-A/R dated 19.09.2017 as under :	
1. Words "0.6/1.0 KV" may be specified with the description of export items at Sl. No. 3 & 4. 2. Word "Armoured" may be specified with the description of export items at Sl. No. 1 to 5. 3. Net weight of export items at Sl. No.1 to 5 may be specified as 1409 Kgs./Km, 2738 Kgs./Km, 5929 Kgs./Km, 8467 Kgs./Km, & 3062 Kgs./Km, respectively. 4. Quantity of import item at Sl. No 1 viz. Aluminium Ingots/Aluminium Wire	

Rod(Electrical Grade) may be allowed as applied for i.e. 328658 Kgs. as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 5 .

5. Quantities of import items at Sl. No 2 (XLPE Compound) & 3 (PVC Compound). may be allowed as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 5, as claimed by the firm.

RA may take suitable consequential action accordingly.

125

Case No. AR- 192	M/S. TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00302/AM15/DES.II
Dated:- 19.09.2017	RLA File No:03/95/040/00210/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310786532 dated 08.07.2014.

Decision: NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 31.10.2017.

126

Case No. AR - 237	M/S. ALCOMEX SPRINGS PRIVATE LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00157/AM16/
Dated:- 19.09.2017	RLA File No: 31/83/040/00006/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 3110065421 dated 08.05.2015

Decision : NC decided to maintain **Status quo** of earlier decision for the above AA and informed as under as per DIPP comments vide their UO No.12/68/2017-TSW/237-A/R dated 19.09.2017 :

1. Import items from Sl. Nos. 1 to 26 are required to be of the same grade of steel as contained in the export products.

RA may take suitable consequential action accordingly.

127

Case No. AR - 238	M/S. JLC ELECTROMET PRIVATE LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00016/AM17/DES-II/
Dated:- 19.09.2017	RLA File No.: 13/24/040/00035/AM16/
Subject:	Modification of ratified norms in respect of advance authorization no. 1310048082 dated 29.12.2015.

Decision : NC decided to ask the following information from the firm as per DIPP UO No.12/68/2017-TSW/238-A/R dated 19.09.2017 as under :

1. Documentary evidence to the effect that import item at Sl. No. 2(Steel Wire rod of low carbon) was imported prior to ratification of norms by the Norms Committee.
2. Documentary evidence to the effect that the Steel Wire rod of low carbon is cheaper than billets of low carbon.

The case stands deferred to 31.10.2017.

128

Case No. AR - 240	M/S. PADIA EXPORTS PRIVATE LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00055/AM18/
Dated:- 19.09.2017	RLA File No: 05/24/040/00601/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510401796 dated 01.03.2017.
Decision : NC decided to modify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/240-A/R dated 19.09.2017 as under :	
Keeping in view the License amendment sheet No. 1, norms may be modified as under: 1. Export item to contain 80 MT of Non-Magnetic Stainless Steel Grade 201. 2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 88 MT. RA may take suitable consequential action accordingly.	

129

Case No. AR - 241	M/S. PADIA EXPORTS PRIVATE LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00056/AM18/
Dated:- 19.09.2017	RLA File No: 05/24/040/00602/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510401797 dated 01.03.2017.
Decision : NC decided to modify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/241-A/R dated 19.09.2017 as under :	
Keeping in view the Licence amendment sheet No. 1, norms may be modified as under: 1. Export item to contain 80 MT of Non-Magnetic Stainless Steel Grade 201. 2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 88 MT . RA may take suitable consequential action accordingly.	

130

Case No. AR - 242	M/S. PADIA EXPORTS PRIVATE LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00057/AM18/
Dated:- 19.09.2017	RLA File No: 05/24/040/00603/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510401798 dated 01.03.2017.
Decision : NC decided to modify the norms for the above AA as per DIPP comments vide their UO No.12/68/2017-TSW/242-A/R dated 19.09.2017 as under :	
Keeping in view the Licence amendment sheet No. 1, norms may be modified as under: 1. Export item to contain 80 MT of Non-Magnetic Stainless Steel Grade 201. 2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 88 MT . RA may take suitable consequential action accordingly.	

131

Case No. AR - 246	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00441/AM10/DES-II/
Dated:- 19.09.2017	RLA File No: 05/23/040/00164/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510257036 dated 28.01.2010.
Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case.	
The case stands deferred to 31.10.2017.	

132

Case No. AR - 247	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00017/AM10/DES-II/
Dated:- 19.09.2017	RLA File No: 05/24/040/00525/AM09/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510237295 dated 27.02.2009.
Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case.	
The case stands deferred to 31.10.2017.	

133

Case No. AR – 248	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 13/81	HQ File No: 01/80/050/00476/AM10/DES-II/
Dated:- 19.09.2017	RLA File No: 05/23/040/00034/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510249536 dated 17.09.2009.
Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case.	
The case stands deferred to 31.10.2017.	

134

Case No. AR – 249	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00468/AM11/DES-II/
Dated:- 19.09.2017	RLA File No: 05/23/040/00259/AM11/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510280963 dated 05.01.2011.
Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case.	
The case stands deferred to 31.10.2017.	

135

Case No. AR – 250	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00440/AM10/DES-II/
Dated:- 19.09.2017	RLA File No: 05/23/040/00163/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510257035 dated 28.01.2010.

Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case.

The case stands deferred to 31.10.2017.

136

Case No. AR – 251	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 13/81	HQ File No: 01/81/050/00418/AM10/DES-II/
Dated:- 19.09.2017	RLA File No: 05/23/040/00135/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510255677 dated 06.01.2010.

Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case.

The case stands deferred to 31.10.2017.

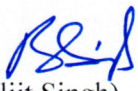
137

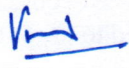
Case No. AR – 252	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 13/81	HQ File No: 01/80/050/00329/AM10/DES-II/
Dated:- 19.09.2017	RLA File No: 05/24/040/00207/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510248210 dated 24.08.2009.

Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case.

The case stands deferred to 31.10.2017.

Date:12.10.2017
Place: New Delhi


(Baljit Singh)
Deputy Director General Foreign Trade


(Vinod Kumar Kashyap)
Foreign Trade Development Officer

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

5
19-09-2017

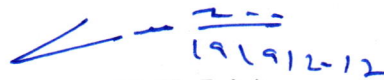
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017 - Case No. 1/10/81 (M/s. Alcomex Springs Pvt Limited)
(Advance Authorization No. 3110064405 dated 16.06.2014)**

Advance authorization may be ratified as under on repeat basis:

1. Import items from Sl. Nos. 1 to 20 shall be of same grade as contained in the export products.
2. Quantities of import items from Sl. No. 1 to 20 may be allowed as 1.04 Kgs./Kg. content in export items at Sl. No. 1 to 20 respectively.
3. Quantities of import items at Sl. No. 21 & 22 may be allowed as applied for being less than 2 % of FOB value of exports.

Norms committee may take a view


19/9/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/5 dated 19/09/2017

15
19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 17/7/81 (M/s Triple-S Components Pvt. Limited)
(Advance Authorization No. 0710108619 dated 18.08.2015)**

Advance Authorization may be ratified as under :

1. Net weight of export products at Sl. No. 1, 2, 3, 4 & 5 may be specified as 2000 Kgs., 1248 Kgs., 825.6 Kgs., 2043 Kgs. & 1244.9 Kgs., respectively.
2. Quantity of import item at Sl. No.1 may be allowed as 4362.5 Kgs. as 2.18 Kgs./Kg. content in export item at Sl. No. 1 after taking 50 % recovery from scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 2260 Kgs. as 1.81 Kgs./Kg. content in export item at Sl. No. 2 after taking 50 % recovery from scrap.
4. Quantity of import item at Sl.No.3 may be allowed as 848 Kgs. as 1.20 Kgs./Kg. content in export item at Sl. No. 3 after taking 50 % recovery from scrap.
5. Quantity of import item at Sl.No.5 may be allowed as 1597.5 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 4 after taking 50 % recovery from scrap.
6. Quantity of import item at Sl.No.8 may be allowed as 1577 Kgs. as 1.31 Kgs./Kg. content in export item at Sl. No. 5 after taking 50 % recovery from scrap.
7. Weights of 128 Kgs., 162 Kgs., 531 Kgs. , 19 Kgs. & 22 Kgs. may be specified with the quantities of import items at Sl. No. 4, 6, 7, 9 & 10 respectively.
8. Quantities of import items at Sl. No. 4, 6, 7, 9 & 10 may be allowed on net to net basis.
9. Import item at Sl. No. 11 may be deleted as no manufacturing activity on this item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/15 dated 19/09/2017

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19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 18/7/81 (M/s Triple-S Components Pvt. Limited)
(Advance Authorization No. 0710109268 dated 18.01.2016)**

Advance Authorization may be ratified as under :

1. Net weight of export products at Sl. No. 1 & 2 may be specified as 7740 Kgs. & 5450 Kgs., respectively.
2. Quantity of import item at Sl.No.1 may be allowed as 7950 Kgs. as 1.20 Kgs./Kg. content in export item at Sl. No. 1 after taking 50 % recovery from scrap.
3. Quantity of import item at Sl.No.3 may be allowed as 4437.5 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 2 after taking 50 % recovery from scrap.
4. Weights of 1200 Kgs. & 1475 Kgs. may be specified with the quantities of import items at Sl. No. 2 & 4 respectively.
5. Quantities of import items at Sl. No. 2 & 4 may be allowed on net to net basis.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/20 dated 19/09/2017

21
19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017 - Case No. 6/18/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310048143 dated 26.02.2016)**

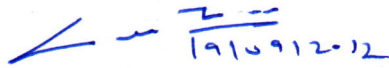
Advance authorization may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 9 may be specified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	50224	4	50776	7	34725
2	19695	5	3293	8	846
3	7875	6	5090	9	1670

2. Words "Copper Conductor" may be suffixed with the description of export item at Sl. No. 8.
3. Quantities of import item at Sl. No 1, 3 & 5 viz. Alumimium Ingots may be allowed as 39478 Kgs., 14720 Kgs. & 5409 Kgs. respectively as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 3 respectively.
4. Quantities of import items at Sl. No 2, 4 & 6 viz. XLPE Compound may be allowed as 11694 Kgs., 5377 Kgs. & 2646 Kgs. respectively as 1.05 Kgs./Kg. content in export items at Sl. No. 1 to 3 respectively.
5. Quantities of import items at Sl. No 7 to 10 may be allowed on net to net basis in export item at Sl. No. 4 as claimed by the firm.
6. Quantities of import items at Sl. No 11 to 15 may be allowed on net to net basis in export item at Sl. No. 5 as claimed by the firm.
7. Quantities of import items at Sl. No 16 to 19 may be allowed on net to net basis in export item at Sl. No. 6 as claimed by the firm.
8. Quantity of import items at Sl. No. 20 viz. Alumimium Ingots may be allowed as 23715 Kgs. as 1.01 Kgs./Kg. content in export item at Sl. No. 7.
9. Quantities of import items at Sl. No 21 & 23 viz. XLPE Compound may be allowed as applied for i.e. 8940.7 Kgs. & 31.16 Kgs. respectively as 1.02 Kgs./Kg. content in export items at Sl. No. 7 & 8 respectively as claimed by the firm.
10. Quantity of import item at Sl. No. 22 viz. Copper Rod may be allowed as 591.4 Kgs. as 1.01 Kgs./Kg. content in export item at Sl. No. 8.
11. Quantity of import item at Sl. No 24 viz. PVC as 1.02 Kgs./Kg. content in export item at Sl. No. 8 as claimed by the firm.
12. Quantity of import item at Sl. No. 25 viz. Copper Rod may be allowed as applied for i.e. 1723.9 Kgs. on net to net basis in export item at Sl. No. 9.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/68/2017-TSW/21 dated 19/09/2017

28
19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017- Case No. 5/12/81 (M/s L & T Hydrocarbon Engineering Limited) (Advance Authorization No. 5210041897 dated 17.05.2016)

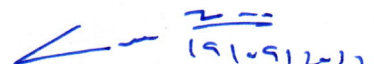
Advance Authorization may be ratified as under:

1. Total Length of Submarine Pipelines at Sl. No. 1 & 2 of export items may be specified as 14672 Meters.
2. Net weight of export items at Sl. No. 1 & 2 may be specified as 2380.962 MT, 1141.452 MT respectively.
3. Thickness of 3LPP coating and coating area in export items at Sl. No. 1 & 2 may be specified as under:

3LPP Coating thickness	Coating Area
2.5 MM	55.8 Sq. Mtrs.
3.0 MM	4755.4 Sq. Mtrs.
3.5 MM	8075.2 Sq. Mtrs.

4. Thickness of CWC coating in export items at Sl. No. 1 & 2 may be specified as 30 mm to 60 mm .
5. Word "Relevant" may be pre-fixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for on net to net basis.
6. Quantity of import item at Sl. No. 3 may be allowed as 15 Nos. (22.429 MT) on net to net basis.
7. Import items at Sl. No. 4, 11 & 12 may be allowed as applied for.
8. Quantity of import item at Sl. No. 5 viz. Epoxy Powder of relevant grade may be allowed as 1.531 MT as per SIONs C-1290/C-1291 & C-1292.
9. Quantity of import item at Sl. No. 6 viz. Adhesive of relevant grade may be allowed as 3.358 MT as per SIONs C-1290/C-1291 & C-1292.
10. Quantity of import item at Sl. No. 7 viz. Polyethylene(PE) of relevant grade may be allowed as applied for i.e. 41.4 MT taking clue from SIONs C-1290/C-1291 & C-1292.
11. Quantity of import item at Sl. No. 8 viz. Sintered Powder of relevant grade may be allowed as 1.449 MT inclusive of 5 % wastage.
12. Word "Relevant" may be pre-fixed with the description of import item at Sl. No. 9 and its quantity may be allowed as 487 Nos (36525 Kgs.) inclusive of 3 % wastage.
13. Quantity of import item at Sl. No. 10 viz. Cement may be allowed as 1.05 Kgs./Kg. content in export item.
14. Import items at Sl. No. 13 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/68/2017-TSW/28 dated 19/09/2017

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19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 29/1/81 (M/s Bharat Heavy Electricals Limited)
(Advance Authorization No. 1110028209 dated 20.06.2016)**

Advance Authorization may be ratified as under :

1. Net weight of export products at Sl. No. 1, 2, 3 & 4 may be specified as 194.6 MT, 80.5 MT, 108.5 MT & 211.4 MT respectively.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 360.52 MT as 1.133 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed on net to net basis.

Norms committee may take a view


19-09-2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/32 dated 19/09/2017

33
19-09-2017

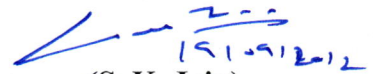
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 30/1/81 (M/s Bharat Heavy Electricals Limited)
(Advance Authorization No. 1110028210 dated 20.06.2016)**

Advance Authorization may be ratified as under :

1. Net weight of export products at Sl. No. 1 & 2 may be specified as 177 MT, & 54.3 MT respectively.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 126.2 MT as 1.153 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 5 Nos. (507.5 Kgs.) on net to net basis.
4. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for.
5. Import item at Sl. No. 5 may be deleted as requested by the firm vide their letter dated 30.06.2017.
6. Quantities of import items at Sl. No. 6 & 7 may be allowed on net to net basis

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/33 dated 19/09/2017

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19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017- Case No. 17/21/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064000 dated 29.07.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	290	16	400	31	612
2	353	17	460	32	370
3	579	18	340	33	609
4	820	19	1492	34	1940
5	725	20	348	35	1630
6	310	21	1920	36	1385
7	424	22	632	37	430
8	362	23	605	38	610
9	665	24	320	39	640
10	1182	25	372	40	1015
11	1615	26	400	41	1334
12	1090	27	250	42	1020
13	280	28	320	43	1485
14	828	29	758		
15	591	30	2330		

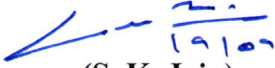
- Words "300V" may be suffixed with the description of export products at Sl. No. 1, 3, 4, 6, 7, 13, 14, 18 to 25, 27, 28, 33, 36, 40, 42 & 43 .
- Words "1100V" may be suffixed with the description of export products at Sl. No. 2, 5, 9, 12, 15 to 17, 26, 29, 32, 34, 35 & 37 to 39.
- Words "500V" may be suffixed with the description of export products at Sl. No. 8, 10, 11, 30, 31 & 41 .
- Quantities of import items at Sl. No 1, 4, 10, 13, 16, 19, 22, 25, 28, 31, 34, 37, 40, 43, 46, 49, 55, 58, 61, 64, 67, 73, 76, 79, 82, 85, 88, 91, 94, 97, 100, 103, 106, 109, 112, 115, 118, 121, 124 & 127 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed as applied for.
- Quantities of import items at Sl. No. 52 & 70 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed as 39 Kgs. & 88.6 Kgs. respectively.
- Quantities of import item (PVC Compound) may be allowed as under:

Sl. No.	Quantity in Kgs.	Sl. No.	Quantity in Kgs.	Sl. No.	Quantity in Kgs.	Sl. No.	Quantity in Kgs.	Sl. No.	Quantity in Kgs.
2	428.38	29	234.3	56	1409.4	83	49.6	110	129.2
5	85.87	32	263.2	59	58.8	86	69.2	113	67.3
8	114.17	35	293.3	62	141	89	364	116	63.7
11	2479.3	38	38.9	65	85.9	92	51.4	119	334.3
14	765.4	41	767.4	68	66.3	95	157.6	122	129

17	41.2	44	438.1	71	392.8	98	75.9	125	341.9
20	54.1	47	56.3	74	55.8	101	261	128	229
23	92.5	50	259.7	77	46.9	104	292.8		
26	210.4	53	389	80	40.6	107	81.5		

8. Quantities of import items at Sl. No. 3, 6, 9, 12, 15, 18, 21, 24, 27, 30, 33, 36, 39, 42, 45, 48, 51, 54, 57, 60, 63, 66, 69, 75, 78, 81, 84, 87, 90, 93, 96, 99, 102, 105, 108, 111, 114, 117, 120, 123 & 129 viz. G.I Wire may be allowed as applied for.
9. Quantities of import items at Sl. No. 72 & 126 viz. G.I Wire may be allowed as 363.6 Kgs. & 214.7 Kgs. respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/40 dated 19/09/2017

**Department of Industrial Policy & Promotion
(TSW)**

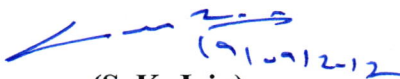
44
19-09-2017

**NC Meeting dated 19/09/2017 - Case No. 2/18/81 (M/s AVO Carbon India Pvt. Limited)
(Advance Authorization No. 0410162236 dated 31.08.2016)**

Information submitted by the firm vide their letter dated 08/06/2017 is incomplete and they may be asked to submit the following information:

1. information in respect of items Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise, in respect of export items at Sl. No. 1, 3, 5, 7 & 9.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/68/2017-TSW/44 dated 19/09/2017

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19-09-2017

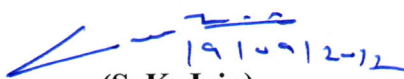
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 46/18/81 (M/s Shivalik Bimetal Controls Ltd.)
(Advance Authorization No. 0510399656 dated 08.09.2016)**

Advance Authorisation may be ratified as under:

1. Words "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as 72700 Kgs. as 1.01 Kgs./Kg. content in export item.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 8000 Kgs. on net to net content basis.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/45 dated 19/09/2017

50
19-09-2017

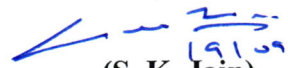
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 42/18/81 (M/s Reep Industries Pvt. Limited)
(Advance Authorization No. 0410162287 dated 20.09.2016)**

Advance Authorisation may be ratified as under:

1. Net weight of 88.561 MT may be specified with the quantity of export product.
2. Quantities of import items at Sl. No. 1 to 3 may be allowed as 1.03 Kgs./Kg. content in export item.
3. Quantities of import items at Sl. No. 4 & 5 may be allowed as 1.02 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/68/2017-TSW/50 dated 19/09/2017

Department of Heavy Industry

Udyog Bhavan , New Delhi

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19-09-2017

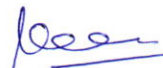
Ref: AA No 2210015646 JST Stesalit Transformers

Export Product : Net weight 2490 Kg per unit be incorporated in EP

Import

	Quantity recommended
Item1 to 4	1.01Kg /kg content in EP

Item 5 to 8 are with Nil wastage and accountability clause under General Note 4 .
This has the approval of JS.


(K.K.Tiwari)
Industrial Adviser

Dy DGFT DES II

TSWB 3(59)/2017 dated 18/9/2017

22/TSWCB/17
18/09/17

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19.09.2017

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance no. 3110066596 dated 17.2.2017 for the export of Alu-Alu (CFB) Foil (Venus) – M/s. Bilcare Ltd.

Ref: DGFT U.O. No. 01/81/50/80/AM 17/DES-II/17 dated 7.8.2017

DGFT may please refer to their above mentioned U.O. and the following information may be asked from the firm:

- i) Manufacturing process indicating stage wise wastage of each raw material sought to be imported.
- ii) Specification with complete name of export product.
- iii) Calculation for requirement of raw materials for manufacturing export product.
- iv) Consumption of all the raw materials with corresponding production of the export product for the last three years duly certified by concerned Central Excise / Chartered Accountant.



(NAND LAL)
Consultant
18.08.2017

DGFT (Shri V K Kashyap –FTDO)
TSW U.O. 7/58/2017/TSW 129

19.09.2017

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance no. 3110066593 dated 17.2.2017 for the export of Coated Aluminium Foil Unprinted (18 micron to 30 micron) – M/s. Bilcare Ltd.

Ref: DGFT U.O. No. 01/81/50/81/AM 17/DES-II/18 dated 7.8.2017

DGFT may please refer to their above mentioned U.O. and the following information may be asked from the firm:

- i) Manufacturing process indicating stage wise wastage of each raw material sought to be imported.
- ii) Size of foil for both import & export product.
- iii) Consumption of all the raw materials with corresponding production of the export product for the last three years duly certified by concerned Central Excise / Chartered Accountant.


(NAND LAL)
Consultant
18.08.2017

DGFT (Shri V K Kashyap –FTDO)
TSW U.O. 7/58/2017/TSW 130

**Department of Industrial Policy & Promotion
(TSW)**

73
19-09-2017

NC Meeting dated 19/09/2017- Case No. 17/1/81 (M/s Metal Engineering & Treatment Co. Pvt. Limited) (Advance Authorization No. 0210207414 dated 27.02.2017)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 6 may be allowed on net to net basis with accountability clause.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.7 and its quantity may be allowed as 1.02 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/68/2017-TSW/73 dated 19/09/2017

75
19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017- Case No. 6/4/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510402081 dated 28.03.2017)

Advance Authorization may be ratified as under:

1. Quantity of export item may also be specified as under in addition to their weights.
 - (i) OD 114.3 mm x 7.90 mm WThk – qty 866000 mtrs.,
 - (ii) OD 89 mm x 7.60 mm WThk – qty 77500 mtrs,
 - (iii) OD 60.3 mm x 7.90 mm WThk– qty 324000 mtrs.,
2. Following may be suffixed with the description of export item “ Thickness of 3LPE Coating: 2.5 mm, Coating area : 394148 Square meters”.
3. Total net weight of export item may be modified as 23285 MT containing 22149.72 MT of steel.
4. Word “ of relevant grade ” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 26579.6 MT as 1.20 MT/MT content in the export item taking clue from SION C-797.
5. Import item at Sl. No. 2(Steel Shots & Grits) may be allowed as applied for.
6. Import items at Sl. No. 3, 4 & 5 may be allowed of “relevant grade” as contained in the export item.
7. Quantity of import item at Sl. No. 3 viz. Epoxy Powder of relevant Grade may be allowed as 46.903 MT taking clue from SION C-1290 .
8. Quantity of import item at Sl. No. 4 viz. Adhesive of relevant grade may be allowed as 102.872 MT taking clue from SION C-1290.
9. Quantity of import item at Sl. No. 5 viz. Polyethylene (PE) or relevant grade may be allowed as applied for i.e. 910 MT taking clue C-1290.
10. Import items at Sl. No. 6 (Masking Tape) may be allowed as applied for.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/75 dated 19/09/2017

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19.09.2017

भारत सरकार
Government of India
संचार और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Communications & Information Technology
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
Department of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.deity.gov.in

संख्या 17(34)/2017-IPHW
No.....

दिनांक 21.08.2017
Date.....

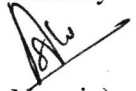
M/s. Viney Corporation Ltd.,
\B-172, Ground & 1st Floor
Lok Vihar, Pitampura
New Delhi-110034

Sub:-Application for ratification of norms of Advance Licence No.0510402093 dated 30.3.2017 for export of "Connector".

Please refer to Your letter dated 15.7.2017 forwarding the information on the subject cited above.

2. In this regard, it is stated that the information furnished by you is incomplete. you are therefore, requested to depute your representative for discussion with prior appointment to enable further processing of the proposal.

Yours faithfully


(Asha Nangia)
Director

Copy to:
Shri Vinod Kumar Kashyap
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O No. 01/81/50/91/AM18/DES-11/04
dated 12.05.2017

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19.09.2017

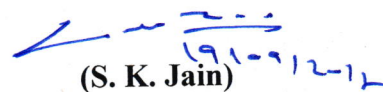
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017 - Case No. 7/4/81 (M/s Reep Industries Pvt. Ltd.) (Advance Authorization No. 0410162971 dated 10.04.2017)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 6 may be allowed as 1.02 Mtr./mtr. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/78 dated 19/09/2017

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19.09.2017

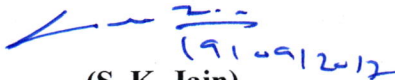
**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 19/09/2017- Case No. 13/4/81 (M/s Adinath Extrusion Pvt. Limited)
(Advance Authorization No. 2410042176 dated 17.04.2017)**

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as 48182 Kgs. as 1.06 Kgs./Kg. content in export item taking clue from SIONs C-1575 & C-1627.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/68/2017-TSW/79 dated 19/09/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 19/09/2017 - Case No. 11/7/81 (M/s Maharashtra Seamless Limited)
(Advance Authorization No. 0510402446 dated 04.05.2017)**

Advance Authorisation may be ratified as under:

1. 3LPE coating thickness of "2 mm" may be specified in the description of export item at Sl. No. 1.
2. Word " Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 6939 MT as 1.05 MT/MT content in the export item at Sl. No.1 taking clue from SION C-1289.
3. Quantities of import items from Sl. No.2, 3 & 4 may be allowed as applied for i.e. 14777 Kgs, 32411 Kgs & 314173 Kgs. respectively as per SION at Sl. No. C- 1289.
4. Quantity of import item at Sl. No. 5 may be allowed upto 2 % of FOB value of exports.
5. Word " Relevant" may be prefixed with the description of import item at Sl. No. 6 and its quantity may be allowed as applied for i.e. 231 MT as 1.05 MT/MT content in the export item at Sl. No. 2 taking clue from SION C-593.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/82 dated 19/09/2017

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19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017 - Case No. 18/12/81 (M/s Param Industries) (Advance Authorization No. 0310813248 dated 12.05.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item & import item.
3. Thickness of import item.

Norms committee may take a view


19/09/2017
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/68/2017-TSW/84 dated 19/09/2017

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19.09.2017

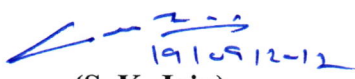
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017 - Case No. 19/12/81 (M/s Param Industries) (Advance Authorization No. 0310813559 dated 25.05.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item & import item.
3. Thickness of import item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/68/2017-TSW/87 dated 19/09/2017

90
19.09.2017

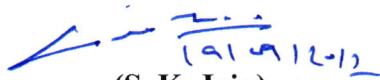
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017 - Case No. 20/12/81 (M/s Param Industries) (Advance Authorization No. 0310813869 dated 08.06.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item & import item.
3. Thickness of import item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/68/2017-TSW/90 dated 19/09/2017

91
19.09.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC meeting dated 19/09/2017- Case No. 10/10/81 (M/s Chirag International) (Advance Authorization No. 3010104053 dated 12.06.2017)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be pre-fixed with the description of import item and its quantity may be allowed as 879.572 MT as 1.056 Kgs./Kg. content in export item at Sl. No. 1 and 1.25 Kgs. /Kg. content in export item at Sl. No. 2 taking clue from SIONs C-654 & C-570 respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/68/2017-TSW/91 dated 19/09/2017

92
19.09.2017

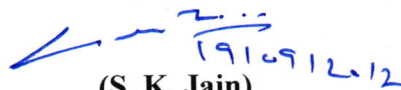
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017 - Case No. 8/10/81 (M/s Siechem Technologies Pvt. Limited)
(Advance Authorization No. 0410163233 dated 14.06.2017)**

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 12790 Kgs. taking clue from Engineering Tables 4 & 5.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/92 dated 19/09/2017

94
19.09.2017

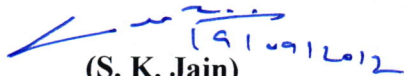
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017 - Case No. 17/12/81 (M/s Param Industries) (Advance Authorization No. 0310814089 dated 19.06.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item & import item.
3. Thickness of import item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/68/2017-TSW/94 dated 19/09/2017

96
19.09.2017

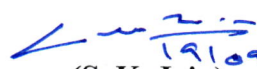
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 23/12/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310814293 dated 28.06.2017)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Use of import items at Sl. No. 3 & 6 to 13 and detailed calculations/basis for their quantities.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain) 19/09/2017

Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/96 dated 19/09/2017

97
19.09.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 24/12/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310814274 dated 28.06.2017)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Use of import items at Sl. No. 2 to 10 and detailed calculations/basis for their quantities.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain) 19/09/2017
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/97 dated 19/09/2017

98
19.09.2017

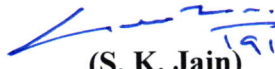
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 26/12/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310814294 dated 28.06.2017)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Use of import items at Sl. No. 3 & 9 to 16 and detailed calculations/basis for their quantities.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/98 dated 19/09/2017

99
19.09.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 27/12/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310814303 dated 28.06.2017)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Use of import items at Sl. No. 2 & 5 to 12 and detailed calculations/basis for their quantities.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


19/09/2017

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/68/2017-TSW/99 dated 19/09/2017

100
19.09.2017

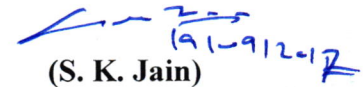
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. 25/12/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310814467 dated 05.07.2017)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Use of import items at Sl. No. 3 & 9 to 16 and detailed calculations/basis for their quantities.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/100 dated 19/09/2017

101
19.09.2017

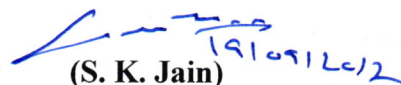
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/07/2017 - Case No. 28/12/81 (M/s Sterlite Power Transmission Limited
) (Advance Authorization No. 0310814496 dated 06.07.2017)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
2. Net weight per KM of each export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/101 dated 19/09/2017

102
19.09.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017 - Case No. 3/10/81 (M/s Ratnamani Metals & Tubes Limited) (Advance Authorization No. 0810140611 dated 07.07.2017)

Advance Authorization may be ratified as under :

1. Net weights of export items at Sl. No. 1, 2 & 3 may be modified as 24583.8 MT, 222.92 MT & 853.22 MT respectively.
2. Words " of relevant grade & thickness 6.30 mm to 10 mm" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 24649.05 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 as per SION C-1291.
3. Quantity of import items at Sl. No. 2, 7 & 8 may be allowed as applied for taking clue from SION C-593.
4. Quantity of import item at Sl. No. 3 may be allowed as applied as per SION C-1291.
5. Quantities of import items from Sl. No.4, 5 & 6 may be allowed as 36642 Kgs., 80366.5 Kgs & 102844.5 Kgs. respectively as per SION at Sl. No. C- 1291.
6. Words " of relevant grade & thickness 6.30 mm & 10 mm" may be suffixed with the description of Import item at Sl. No. 9 and its quantity may be allowed as applied for i.e. 223.186 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 as per SION C-1291.
7. Quantity of import items at Sl. No. 10, 15 & 16 may be allowed as applied for taking clue from SION C-593.
8. Quantity of import item at Sl. No. 11 may be allowed as applied as per SION C-1291.
9. Quantities of import items from Sl. No.12, 13 & 14 may be allowed as 342.5 Kgs., 751.1 Kgs & 9612.2 Kgs. respectively as per SION at Sl. No. C- 1291.
10. Words " of relevant grade & thickness 3.50 mm, 4.0 mm & 4.50 mm" may be suffixed with the description of Import item at Sl. No. 17 and its quantity may be allowed as 802.345 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3 as per SION C-1291.
11. Quantities of import items from Sl. No.18, 19 & 20 may be allowed as 2944.9 Kgs., 6485.98 Kgs & 82655 Kgs. respectively as per SION at Sl. No. C- 1291
12. Quantity of import items at Sl. No. 21 & 22 may be allowed as applied for taking clue from SION C-593.
13. Words " of relevant grade & thickness 5 mm, 6 mm & 8 mm" may be suffixed with the description of Import item at Sl. No. 23 and its quantity may be allowed as 32.884 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 4 as per SION C-593.

Norms committee may take a view

200
19/09/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/102 dated 19/09/2017

106
19.09.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 19/09/2017- Case No. 22/12/81 (M/s Phoenix Industries Pvt. Limited)
(Advance Authorization No. 0310814866 dated 27.07.2017)**

Advance Authorisation may be ratified as under:

1. Quantity of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 287.85 MT and 15.15 MT respectively as 1.01 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/68/2017-TSW/106 dated 19 /09/2017

AR-176
19.09.2017

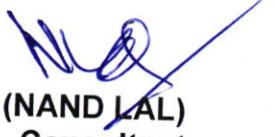
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization No. 291008933 dated 29.10.2012- M/s. Comet Exports.

Ref: i) DGFT U.O. No. 01/81/50/376/AM 13/DES-II/15 dated 4.9.2017

DGFT may please refer to their above mentioned U.O. and the following information may be asked from the firm :

- i) Manufacturing process indicating stage wise wastage of raw material for manufacturing of export product.
- ii) Complete calculation for requirement of imported raw materials with the help of drawing / design / layout indicating dimension of export product.
- iii) Total weight of import & export product and import content in export product both in Kg and Sq. Mt. terms.


(NAND LAL)
Consultant
08.9.2017

DGFT (DES-II) FTDO (V.K)
TSW U.O. 7/378/2017/TSW

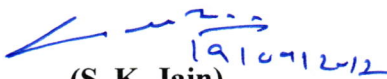
AR-190
19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017- Case No. A/R-190 (M/s Apar Industries Limited) (Advance Authorization No. 0310801817 dated 15.01.2016)

As exports were made prior to ratification of norms by the Norms Committee and content of "Copper" has been indicated in Shipping Bills , for the purpose of redemption, description of export items at Sl. No. 9 to 14 may be restored as per Advance Authorization.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/190-A/R dated 19/09/2017

AR-191
19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017 - Case No. A/R-191 (M/s Diamond Power Infrastructure Limited) (Advance Authorization No. 3410042568 dated 30.09.2016)

Advance authorization may be ratified as under:

1. Words "0.6/1.0 KV" may be specified with the description of export items at Sl. No. 3 & 4.
2. Word "Armoured" may be specified with the description of export items at Sl. No. 1 to 5.
3. Net weight of export items at Sl. No. 1 to 5 may be specified as 1409 Kgs./Km, 2738 Kgs./Km, 5929 Kgs./Km, 8467 Kgs./Km, & 3062 Kgs./Km, respectively.
4. Quantity of import item at Sl. No 1 viz. Aluminium Ingots/Aluminium Wire Rod(Electrical Grade) may be allowed as applied for i.e. 328658 Kgs. as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 5 .
5. Quantities of import items at Sl. No 2 (XLPE Compound) & 3 (PVC Compound). may be allowed as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 5, as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/68/2017-TSW/191-A/R dated 19/09/2017

AR-237
19-09-2017

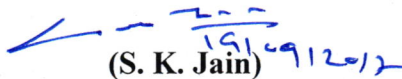
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/09/2017- Case No. A/R-237 (M/s. Alcomex Springs Pvt Limited)
(Advance Authorization No. 3110065421 dated 08.05.2015)**

Status quo may be maintained and firm may be informed as under:

1. Import items from Sl. Nos. 1 to 26 are required to be of the same grade of steel as contained in the export products.

Norms Committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/237-A/R dated 19/09/2017

**Department of Industrial Policy & Promotion
(TSW)**

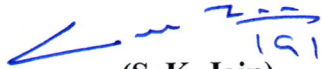
AR-238
19-09-2017

**NC Meeting dated 19/07/2016- Case No. A/R-238 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310048082 dated 29.12.2015)**

Firm may be asked to submit the following information:

1. Documentary evidence to the effect that import item at Sl. No. 2(Steel Wire rod of low carbon) was imported prior to ratification of norms by the Norms Committee.
2. Documentary evidence to the effect that the Steel Wire rod of low carbon is cheaper than billets of low carbon.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/238-A/R dated 19/09/2017

AR-240
19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017- Case No. A/R-240 (M/s Padia Exports Pvt. Ltd.) (Advance Authorization No. 0510401796 dated 01.03.2017)

Keeping in view the Licence amendment sheet No. 1, norms may be modified as under:

1. Export item to contain 80 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 88 MT .

Norms committee may take a view


19/09/17-12
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/240-A/R dated 19 /09/2017

AR-241
19-09-2017

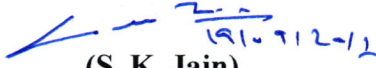
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017- Case No. A/R-241 (M/s Padia Exports Pvt. Ltd.) (Advance Authorization No. 0510401797 dated 01.03.2017)

Keeping in view the Licence amendment sheet No. 1, norms may be modified as under:

1. Export item to contain 80 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 88 MT .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/241-A/R dated 19/09/2017

AR-242
19-09-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/09/2017- Case No. A/R-242 (M/s Padia Exports Pvt. Ltd.) (Advance Authorization No. 0510401798 dated 01.03.2017)

Keeping in view the Licence amendment sheet No. 1, norms may be modified as under:

1. Export item to contain 80 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 88 MT .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/68/2017-TSW/242-A/R dated 19/09/2017